GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  

LOK SABHA  
UNSTARRED QUESTION NO. 319  

TO BE ANSWERED ON THE 04TH FEBRUARY, 2020/MAGHA 15, 1941 (SAKA)  

IMPOSITION OF SECTION 144 OF CRPC  

319. SHRI DEEPAK BAIJ:  

Will the Minister of HOME AFFAIRS be pleased to state:  

(a) whether there has been undue imposition of section 144 of CrPC for suppressing freedom of speech and expression of people during the last three years resulting in a sense of unease among people in expressing their sentiments;  

(b) if so, the details thereof; and  

(c) the details regarding imposition of section 144 of CrPC in Delhi during each of the last three years and the number of places where police had to resort to lathi-charge?  

ANSWER  

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)  

(a) & (b): No, Sir.  

(c): Information is being collected.  

*****